

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(Through web-based video conferencing platform)**

**ITEM No.04**  
**CP (IB) No.82/BB/2021**

**IN THE MATTER OF:**

M/s. K K Civil Contractor

... Petitioner

Vs.

M/s. Varin Infra Projects Pvt Ltd

... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.12.2021**

**CORAM:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Sh. Ricab Chand

**ORDER**

1. Heard Mr. Ricab Chand, learned Counsel for the Petitioner.
2. When this matter is taken up for hearing, the learned Counsel for the Petitioner having noticed lot of mistakes both typographical and clerical in drafting of the CP seeks leave of this Tribunal to withdraw the CP with a liberty to file fresh Petition.
3. Accordingly, the CP (IB) No. 82/BB/2021 is dismissed as withdrawn with the liberty as aforesaid.

— Sd —

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

— Sd —

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**